

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA. 191/97.

Date of order: 21.2.1997

Between:-

P.Usha

...

Applicant.

And

1. The Telecom District Manager,
Sangareddy-502 050.
2. The Chief General Manager, Telecom,
A.P. (reptg. Union of India.),
Hyderabad-500 001.

...

Respondents.

Counsel for the Applicant: Mr.C.Suryanarayana.

Counsel for the Respondents: Standing Counsel for
Central Govt.
Shri.N.V.Raghava Reddy

CORAM: HON'BLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

Heard Sri C.Suryanarayana for the applicant and

and Sri Raghava Reddy for respondents.

The facts of the present case are identical to those urged in this Tribunal in OA. 67/95 which was disposed in July, 1996. The facts and claims were thoroughly examined in the said judgement and certain directions given in the case.

It is, therefore, directed that the orders passed in the said OA. 67/1995 shall be followed in respect of present applicant as well. Necessary action shall be taken within 90 days from today. Thus the OA is disposed of.

[Signature]
27-2-97
DY.REGISTRAR (JUDL)

OA. 191/97.

Copy to:-

1. The Telecom District Manager,
Sangareddy-502 050.
2. The Chief General Manager, Telecom,
A.P. (reptg. Union of India,
Hyderabad-500 001.
3. One copy to Mr. C. Suryanarayana, Advocate,
CAT, Hyd.
4. One copy to Shri N. V. Raghava Reddy, CGSC.
5. One spare copy.

kku.

9/3/97

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR. JUSTICE M.G. CHAUDHARI~~
~~VICE-CHAIRMAN~~

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 21-2-97 1997

~~ORDER / JUDGMENT~~

~~M.A./R.A/C.A. NO.~~

INT

O.A.No. 191/97

~~T.S.No.~~

~~(M.P.)~~

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

To order as to costs.

pvm.

